

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1735**  
TO BE ANSWERED ON 02.07.2019

**REVISION OF PROJECT COSTS UNDER PMGSY**

1735. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government permits the States to revise the estimated cost of projects under the Pradhan Mantri Gram Sadak Yojana (PMGSY) in order to accommodate increase in the prices of raw materials;
- (b) if so, the number of States which have revised the estimated cost of various projects during 2015-16 and 2016-17, so far; and
- (c) the details of the cost of such projects increased/decreased due to such revisions during the said period?

**ANSWER**  
MINISTER OF RURAL DEVELOPMENT  
(SHRI NARENDRA SINGH TOMAR)

(a): No, Sir. As per para 11.5 of Pradhan Mantri Gram Sadak Yojana (PMGSY) programme guidelines, all costs due to time over run, arbitration/judicial award shall be borne by the State Government. In case the value of tenders received is above the estimate that has been cleared by the Ministry, the difference (tender premium) pooled for the entire State for works cleared in a phase/batch will be borne by the State Government. Revision of cost estimates is not permissible in case of increase in prices of raw material after sanction of the project.

(b) & (c): Question does not arise in view of above reply.

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